



ଓଡ଼ିଶା ସରକାର
ରାଜସ୍ୱ ଓ ବିପର୍ଯ୍ୟୟ ପରିଚାଳନା ବିଭାଗ
(ବିପର୍ଯ୍ୟୟ ପରିଚାଳନା)
GOVERNMENT OF ODISHA
REVENUE & DISASTER MANAGEMENT DEPARTMENT
(DISASTER MANAGEMENT)

By Fax/e-mail/Post

ରାଜୀବ ଭାବନ, ଭୁବନେଶ୍ୱର-୭୫୧୦୦୧
RAJIV BHAWAN, BHUBANESWAR-751001

Ph. No. 0674-2534177
Fax : 0674 - 2534176
e-mail: srcodishagov@gmail.com
src.or@nic.in

No. **2420**/R&DM(DM)

Date: **01.05.2020**

ORDER

WHEREAS, the Ministry of Home Affairs, Government of India vide their order No.40-3/2020-DM-I(A) dated.29.04.2020 has issued instructions on movement of persons to be included in the Sub-Clause-IV, under Clause-17 in the consolidated revised guidelines issued vide order No.40-3/2020-DM-I(A) dated 15.04.2020, 16.04.2020, 19.04.2020 and 21.04.2020;

AND WHEREAS, the Government of Odisha in Revenue and Disaster Management (Disaster Management) Department vide its Order No.2214/R&DM (DM) dated.17.04.2020, No.2226, 2229, 2232 & 2235 dt.19.04.2020, No.2274 & 2277 dt.22.04.2020, No. 2286, 2289 & 2294 dt.23.04.2020, No. 2299 dt.25.04.2020, No.2375 & 2378 dt.29.04.2020 has issued consolidated revised stipulations for the lockdown period;

AND WHEREAS, due to lockdown, migrant workers, pilgrims, tourists, students and other persons are stranded at different places who intend to come to the State;

NOW THEREFORE, with a view to facilitating smooth movement of such persons, the following stipulations are laid down:

1. Persons who are intending to return to Odisha (hereinafter called returnees) are mandatorily required to pre-register themselves in the web portal specially created by the State Government for the purpose (*covid19.odisha.gov.in*). The pre-registration includes furnishing of details of vehicle and names of passengers in the portal.
2. Such returnees shall undergo a mandatory period of quarantine of 14 days or duration as decided by Health authorities.
3. The returnees shall be allowed to enter the State only through designated Border Check Points (BCPs) and not through any other route.
4. The Government has designated a State Coordinator, who shall coordinate with other states regarding inter-state movement of stranded persons.
5. For the purpose of road journey, the registration status of the returnees shall be checked at the BCP. Further, the returnees will be stamped with indelible ink on the right inner forearm with date of entry. The BCP Authority shall affix a transit

pass on the windscreen of the vehicle specifying the destination and the route, which shall serve as a permit.

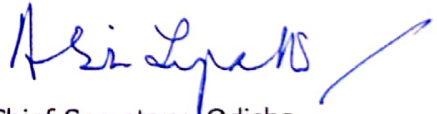
6. The details of the returnees and vehicle shall be shared with the destination districts for information and necessary action.
7. The destination district shall make advance plan for receiving the returnees and directing them to the respective Quarantine Authorities.
8. The Commissioner of Municipal Corporation /Executive Officer of Municipality/NAC shall designate Quarantine Authority in respect of Urban areas, whereas for the rural areas, the Sarpanch of the respective GP will be the Quarantine Authority.
9. The respective Quarantine Authority, with assistance of local health authorities, shall screen and make assessment of the health status of the returnees, as per the protocols notified by H&FW Dept., and accordingly decide the method and duration of quarantine.
10. For urban areas, Home Quarantine is the preferred option. Wherever home quarantine is not feasible, the returnee will be quarantined in an Institutional Quarantine Facility arranged by the ULB.
11. Returnee may also opt for paid quarantine in a hotel/ lodge identified for the purpose by the Quarantine Authority. The expenditure for such paid quarantine shall be borne by the returnee.
12. Institutional Quarantine will be the preferred option for rural areas. The Quarantine Authority for the rural areas will however, in case of pregnant and lactating women/ children/ students/ professionals/ transgenders and physically & mentally challenged, allow home quarantine. Wherever it's not feasible, such categories of returnees will be provided with special facilities. The mode/ duration of quarantine/ isolation at the institutional/ home facilities will be guided by protocols of MoHFW, Govt. of India. The returnees will be further subjected to regular surveillance/ health examination as per protocol devised by H&FW Dept., Govt. of Odisha, as annexed at Annexure 1.
13. Quarantine sticker shall be affixed on the residence of the returnee in home quarantine. Those allowed Home/ Paid Quarantine shall be monitored strictly by the concerned Quarantine Authority on a daily basis, as per laid down protocol.
14. **During the period of quarantine, returnees shall strictly abide by directions/ instructions/ conditions of the concerned Quarantine Authority. Any violation of such conditions shall lead to prosecution under Disaster Management Act, 2005, Epidemic Disease Act, 1897 amended from time to time, or any other relevant law.**

15. Panchayati Raj & DW Department and Housing & UD Department shall be the administrative Department in respect of Institutional Quarantine facilities, for rural and urban areas respectively.
16. The quarantinees at institutional facilities may be considered for a financial incentive of Rs. 2,000/- upon successful completion of the quarantine period, as per the mandated protocol.
17. Returnees from outside the State, travelling by road, shall be allowed to enter the State only through the following Border Check Points:
 - i. Biramitrapur, Sundergarh
 - ii. Champua, Keonjhar
 - iii. Chandili, Koraput
 - iv. Girisola, Ganjam
 - v. Jamsola, Mayurbhanj
 - vi. Kerada, Rayagada
 - vii. Khariar Road, Nuapada
 - viii. Laxman Nath, Balasore
 - ix. Luharchati, Bargarh
 - x. Motu, Malkanagiri
 - xi. Sunki, Koraput

The MHA Order dated 29.04.2020 mandates pre-screening of the returnees before boarding the State(s) of origin and mandatory sanitisation of the means of transport and strict adherence to social distancing norms in seating. The State Co-ordinators appointed by Government of Odisha, vide GA&PG Department order no. 36/CS dated 28th March, 2020, will actively engage with their counterparts in the States of Origin, in consonance with MHA guidelines.

State Control Room (0674-2392115) under the Home Department will operate to facilitate travel of the returnees.

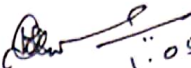
By orders of the Governor


Chief Secretary, Odisha

Memo No. **2421**/R&DM(DM)

Date: **01-05-2020**

Copy forwarded to the Private Secretary to Hon'ble Chief Minister/ Private Secretary to all Ministers/ Chief Secretary/ Development Commissioner/ Agriculture Production Commissioner for kind information.

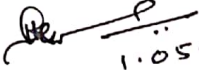

1.05.2020

Special Relief Commissioner &
Additional Chief Secretary to Govt.
(Disaster Management)

Memo No. **2422**/R&DM(DM)

Date: **01-05-2020**

Copy forwarded to the Addl. Chief Secretary/ Principal Secretary/ Commissioner-cum-Secretary of all Departments/ Director General of Police/ Director General of Police, Fire Services/Police Commissioner, Bhubaneswar-Cuttack/ All Collectors/ All Superintendents of Police/ All Municipal Commissioners for kind information and immediate necessary action.


1.05.2020

Special Relief Commissioner &
Additional Chief Secretary to Govt.
(Disaster Management)